

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
6	3-5-95	As the petitioner's counsel wants to file rejoinder, adjourned by two weeks at his request.	<p>for admission counsel not filed. Rptd 28/4</p> <p>Bench</p>
7	17.5.95	Call on after Summer vacation at request.	<p>for admission</p> <p>Blg 2-5-95</p> <p>Bench</p>
8	3.7.95	Adjourned by two weeks at request.	<p>for admission</p> <p>Rejoinders not filed.</p> <p>counters filed for admission.</p> <p>Rptd 16/5</p> <p>Bench</p>
9	18.7.95	Adjourned to next week at request.	<p>for admission</p> <p>counters filed for admission.</p> <p>Rptd 16/5</p> <p>Bench</p>
10	26.7.95	Adjourned to next week at request.	<p>for admission</p> <p>Rptd 16/5</p> <p>Bench</p>
11	4.8.95	Adjourned to 21.8.1995 at request.	<p>for admission</p> <p>Rptd 28/7</p> <p>Bench</p>
12	21.8.95	The applicant not does not wish to pursue this case. The same is permitted to be withdrawn and is dismissed as such. He shall have the liberty, if so desired and advised, to file fresh application. Shri Ashok Mishra, learned Sr. Standing Counsel was present.	<p>for admission</p> <p>Rptd 17/7</p> <p>Bench</p>
		MEMBER (ADMINISTRATIVE)	